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RP-293-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 17th OF APRIL, 2025

REVIEW PETITION No. 293 of 2025

BANK OF INDIA AND OTHERS

Versus

NARMADA PRASAD CHOUDHARY

Appearance:

Shri Shubh Choudha - Advocate for the petitioners.

Respondent present in person.

ORDER

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The petitioners have prayed for following relief in this petition:-

It is, therefore, prayed that this Hon. Court may be pleased to review/recall the order dated 20.01.2025, passed in W.A. No.445 of 2024 and allow the writ appeal in the facts and circumstances of the case.

Any other order or orders that this Hon. Court deems fit and proper in the facts and circumstances of the case may also kindly be passed.

- 2. That, vide order dated 07.04.2025, since none appeared on behalf of respondent, therefore, notice was issued and the same was directed to be served on the respondent.
- 3. The respondent is present in person and submits that he did not receive copy of the review petition in advance, therefore, he could not appear

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on that date.

- 4. The record shows that copy of the review petition was not supplied in advance, however, vide order dated 07.04.2025, interim order has been passed in the absence of the respondent herein.
- 5. Counsel for the applicant fairly stated that copy of the review petition was not supplied in advance.
- 6. We deprecate such type of practice. Moreover, the present petition amounts to re-arguing the case, which is not permissible within the scope of review.
- 7. We find no merit in the review petition. Accordingly, it is dismissed.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

Biswal